

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 2**

**CUSTOMS APPEAL NO. 89592 OF 2013
CUSTOMS APPEAL NO. 89651 OF 2013**

[Arising out of Order-in-Appeal No.732 to 748 (Gr.VI)/2013/JNCH)/IMP-538 to 554 dated 28th August, 2013 passed by the Commissioner of Customs (Appeals), Mumbai-II, JNCH, Nhava Sheva, Dist. Raigad, Maharashtra-400 707]

HOUSE FULL INTERNATIONAL LTD.

1511, Prasad Chambers Opera House
Mumbai--400004

Appellant

Vs.

COMMISSIONER OF CUSTOMS (IMPORT),

Mumbai-II, JNCH, Nhava Sheva, Taluka- Uran,
Dist.Raigad, Maharashtra-400 707

Respondent

Appearance:

Present for the Appellant :None

Present for the Respondent: Shri Deepak Sharma, Asstt.Commissioner (AR)

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO.85559-85560/2024

Date of Hearing/Decision : **03.06.2024**

PER:CORAM

None appeared for the appellant. On perusal of the records, it is seen that these appeals have been pending for disposal after initial listing on 12th August 2022. Thereafter, on 22nd February, 2023, Registry had been directed to issue notice to appellant to be served through the office of Commissioner concerned.

2. We have heard Learned Authorised Representative. It has been reported that appellant is not available at the said premises.

3. It would appear that the appellant is not interested in pursuing these appeals. Appeals are, consequently, dismissed in default for non-prosecution.

(Order dictated and pronounced in the court)

**(AJAY SHARMA)
MEMBER(JUDICIAL)**

**(C.J.MATHEW)
MEMBER(TECHNICAL)**

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